

(c) what were the considerations which made Government to sanction the foreign exchange when the trip was made against the decisions of the Press Council ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) to (c). The question of Shri J. R. Mudholkar, the then Chairman of the Press Council of India, visiting the United Kingdom came up for discussion at the Emergency Meeting of the Press Council held in May, 1967. Some of the members in the Council felt that it would be premature for the Chairman to visit U.K. on behalf of the Council for discussions with the British Press Council.

2. However, in July, 1967 the British High Commission, New Delhi, invited Shri J. R. Mudholkar to stay in the United Kingdom for 10 days as the guest of Her Majesty's Government. During that stay, the Commonwealth Office offered to make the necessary appointments especially with the British Press Council. Shri Mudholkar performed the journey at his own expense and did not spend the funds of the Council for this purpose. He did so because he felt that it was necessary for him to study the working of the British Press Council which would assist him in guiding and dealing with the affairs of the Council in India. At it was a private visit, there was no question of his flouting the decision of the Council.

3. Foreign exchange equivalent to £ 105/- was released to Shri Mudholkar as per details given below :—

- | | |
|---|--------|
| (i) For incidental expenses during the period covered by British Government's invitation | £ 15/- |
| (ii) Expenses @£10/- per day for 5 days extended stay in the U. K. in connection with the work indicated above. | £ 50/- |
| (iii) Expenses in connection with medical check up (This was released on the basis of a certificate from a specialist indicating the need for such a check up.) | £ 40/- |

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£ 105/-
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4. Shri J. R. Mudholkar has since resigned the post of the Chairman of the Council. His resignation has been accepted by the Central Government with effect from the 1st March, 1968.

Lay out for Delhi Fourth Five Year Plan

*1724. **SHRI BAL RAJ MADHOK :** Will the PRIME MINISTER be pleased to state :

(a) whether any consultations have been held so far between the Planning Commission and the Chief Executive Councillor of Delhi about the lay out for Delhi for the Fourth Five Year Plan ; and

(b) if not, whether Government propose to have such talks with the leaders of the Delhi Administration before finalising the Plan for Delhi ?

THE PRIME MINISTER, THE MINISTER OF EXTERNAL AFFAIRS, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : (a) No Sir.

(b) Yes Sir.

Code for Commercial Broadcasts

*1725. **SHRI S. K. TAPURIAH :** Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any Code of Conduct has been evolved with regard to commercial broadcasts ; and

(b) if so, the main features thereof ?

THE MINISTER OF INFORMATION & BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) A statement containing the main provisions of the Code of Conduct for Commercial Broadcasting Service of All India Radio is laid on the Table of the House.

Statement

- (i) Advertisements should conform to the laws of country and should not offend against morality, decency and religious susceptibilities of the people ;